

[ श्री भोगेन्द्र झा ]

संशोधन करने वाले विधेयक को पेश करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री भोगेन्द्र झा : मैं विधेयक को पेश करता हूँ।

HINDU SUCCESSION (AMENDMENT) BILL\*

(AMENDMENT OF SECTIONS 10, 15; ETC.)

SHRI RANDHIR SINGH (Rohtak) : I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

श्रीमती लक्ष्मीकान्तम्मा ( खम्मम ) : उपाध्यक्ष महोदय, मैं इस विधेयक का विरोध करती हूँ।

श्री छटल बिहारी बाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, वह इस विधेयक का विरोध कर रही हैं।

MR. DEPUTY-SPEAKER: She has not written to me. She ought to have informed me in advance.

श्रीमती लक्ष्मीकान्तम्मा : लेकिन मैं इसका इन्ट्रोडक्शन पर विरोध कर सकती हूँ।

MR. DEPUTY-SPEAKER: Note has been taken of this.

The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

*The motion was adopted.*

SHRI RANDHIR SINGH: I introduce the Bill.

CONTEMPT OF COURTS (AMENDMENT) BILL\*

(AMENDMENT OF SECTION 4)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move for leave to introduce a Bill further to amend the Contempt of Courts Act, 1952.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Contempt of Courts Act, 1952."

SHRIMATI LAKSHMIKANTHAMMA (Khammam): No, no.

MR. DEPUTY-SPEAKER: This is a different measure altogether.

The Ayes have it, the Ayes have it. The motion is carried.

*The motion was adopted.*

SHRI TENNETI VISWANATHAM: I introduce the Bill.

15.03 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(AMENDMENT OF ARTICLE 368) BY SHRINATH Pai

MR. DEPUTY-SPEAKER: Now we take up further consideration of the following motion moved by Shri Nath Pai on the 15th November, 1968:—

"That the Bill further to amend the Constitution of India, as reported by Joint Committee, be taken into consideration."